

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/65/2016
NAME OF THE PETITIONER(S) : J. Sivakumar & Another
NAME OF THE RESPONDENT(S) : M/s Navrang Shipping Private Limited & 2 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	K.K. MURUGANATHAN	Counsel for Respondent	ve
2.	M.J. PRABHAVATHY	Counsel for Petitioner	M. Prathy

ORDER

Counsel for petitioner present and moved CA-35/2016 in TCP/65/2016 for setting aside the ex parte order that came to be passed on 30.09.2016. The petitioner shown sufficient cause for non-appearance. The order passed on 30.09.2016 indicates that there was no representation on behalf of respondents. In case the petition is restored, the respondents are not going to be prejudiced as they themselves were absent on that day. Based on the plea taken by the counsel for petitioner, the petition is restored. Counsel for respondent stated that pleadings pertaining to the application filed for impleadment are complete. The matter is posted for final arguments in the application filed for impleadment. Put up on **28.11.2016 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)